

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

Wednesday, the 1st day of March 2023 / 10th Phalguna, 1944
WP(C) NO. 7018 OF 2023(B)

PETITIONER:

JOHNY GEORGE, AGED 53 YEARS, S/O MJ GEORGE, XL1/1689, MUKKADAYIL HOUSE, THRIKKANARVATTOM DESOM, THEVARA, ERNAKULAM, KOCHI- 682013

RESPONDENTS:

1. THE DISTRICT COLLECTOR, ERNAKULAM, COLLECTORATE, CIVIL STATION, KAKKANADU, ERNAKULAM- 682030
2. REVENUE DIVISIONAL OFFICER, FORT KOCHI, RDO OFFICE, FORTKOCHI, KOCHI- 682001
3. THE TAHASILDAR, KANAYANNUR TALUK, TALUK OFFICE, PARK AVENUE ROAD, ERNAKULAM, KOCHI- 682011
4. THE VILLAGE OFFICER, POONITHURA VILLAGE, 1ST FLOOR, ROSY BAZAAR, SA ROAD, VYTTILA, ERNAKULAM- 682019
5. THE REGISTRAR, SUB REGISTRAR OFFICE, MARADU, ERNAKULAM DISTRICT-682304
6. EXECUTIVE ENGINEER, THE KERALA WATER AUTHORITY OPP: GENERAL HOSPITAL ERNAKULAM-682011

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue appropriate direction to the 6th respondent to stop all the further proceedings against the property of the petitioner comprised in 8.10 Ares in Sy.No.336/1-25 of Poonithura village, Kanayannur Taluk, Ernakulam District, during the pendency of writ petition (civil).

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S.PRAVEEN K. JOY, E.S.SANEEJ, T.A.JOY, M.P.UNNIKRISHNAN, N.ABHILASH, DEEPU RAJAGOPAL & ALBIN VARGHESE, Advocates for the petitioners, GOVERNMENT PLEADER for R1 to R5 and of STANDING COUNSEL for R6, the court passed the following:

ORDER

Admit. Learned Government Pleader takes notice for respondents 1 to 5. Learned Standing Counsel takes notice for 6th respondent - the Executive Engineer, Kerala Water Authority.

Considering the importance of the matter, there will be a direction to the Tahsildar, Kanayannur Taluk, Ernakulam to measure out the property in Sy.No.336/1-25 of Poonithura Village, Kanayannur Taluk, Ernakulam District to identify as to whether the hoardings put up by the Kerala Water Authority is situated in the above said survey number, within three weeks from today and file a report before this Court.

Sd/- SHAJI P.CHALY JUDGE

